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Title: Regarding non-implementation of wage revision in respect of IDBI employees.

SHRI BASU DEB ACHARIA : Mr. Chairman, Sir thank you very much for giving me this opportunity.

Sir, when the IDBI Repeal Bill was brought before the House, an assurance was given by the then hon. Minister of Finance that their service conditions would not be changed after converting the Industrial Bank of India (IDBI) into a commercial bank. The matter was raised in 2006 on the floor of the House through the Calling Attention notice and the former Minister of Finance, Shri P. Chidambaram, had also assured the House. The assurance was given in 2001 also when the IDBI Repeal Bill was passed. The IDBI was part of the RBI. The wages of employees of the IDBI were at par with the wages of the RBI employees. In 2007 when wage agreement was finalized, the wages of employees of the IDBI were maintained at par with the wages of the RBI. That agreement expired in 2007. Since then there have been a series of discussions to finalize the revision of wages of employees of the IDBI. This matter was raised in this House during the last Session also through the Calling Attention notice. But because of interruptions as the House was adjourned, the hon. Minister of State for Finance could not reply to the questions asked to the hon. Minister.

Now, finally the agreement was signed on 22nd March, 2012. Since then the Union is continuously trying for implementation of the agreement; whatever agreement which has been signed after a series of discussions. Already one month has elapsed. Since the agreement was signed between the management and the employees of the IDBI, it has not yet been implemented. I do not know what might be the reason. The revision of wages is due since 2007 and the employees of the IDBI are waiting for revision of their wages. After signing of the agreement why it is being delayed and why it is not being implemented.

Sir, I demand that the agreement for revision of wages of employees of the IDBI should be immediately implemented and given effect to.

MR. CHAIRMAN :

*m02 Shri P. L. Punia. Please conclude within two minutes.